

**आयकर अपीलीय अधिकरण, हैदराबाद पीठ**  
**IN THE INCOME TAX APPELLATE TRIBUNAL**  
**Hyderabad 'A' Bench, Hyderabad**

**Before Shri Laliet Kumar, Judicial Member**  
**And**  
**Shri Manjunatha, G. Accountant Member**

आ.अपी.सं / **ITA No. 564/Hyd/2024**  
(निर्धारण वर्ष / Assessment Year: 2015-16)

VINS Bioproducts Ltd Hyderabad PAN:AABCV0226F (Appellant)	Vs.	Dy. C. I. T. Circle 8(1) Hyderabad (Respondent)
निर्धारित द्वारा / Assessee by: Shri Bhupesh Kumar Dand, CA		
राजस्व द्वारा / Revenue by: Shri Srinath Sadanala, DR		
सुनवाई की तारीख / Date of hearing: 24/10/2024		
घोषणा की तारीख / Pronouncement: 24/10/2024		

**आदेश/ORDER**

**Per Manjunatha, G. A.M**

This appeal filed by the assessee is directed against the order dated 27/02/2024 of the learned CIT (A)-NFAC Delhi, relating to A.Y.2015-16.

2. At the outset, the Learned Counsel for the assessee submitted that the assessee wish to avail Direct Tax "Vivad Se Vishwas Scheme, 2024" and hence would like to withdraw this appeal.

3. After hearing both the parties, we dismiss the appeal of the assessee with a liberty to approach the Tribunal if assessee's case is not accepted in the Vivad se Vishwas Scheme 2024 by the Revenue for whatsoever may be the reason, then the assessee shall be at liberty to file Misc. Application before the Tribunal within the time limit prescribed under the Act to reinstate assessee's appeal. Ordered accordingly.

4. In the result, the appeal of the assessee is dismissed as 'withdrawn'.

Order pronounced in the Open Court on 24<sup>th</sup> October, 2024.

Sd/-

Sd/-

<b>(LALIET KUMAR) JUDICIAL MEMBER</b>	<b>(MANJUNATHA, G.) ACCOUNTANT MEMBER</b>
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Hyderabad, dated 24<sup>th</sup> October, 2024

*Vinodan/sps*

Copy to:

S.No	Addresses
1	VINS Bioproducts Ltd, 806 Essay House, Road No.3, Banjara Hills, Hyderabad 500034
2	Dy.CIT Circle 8(1) Hyderabad
3	Pr. CIT – Hyderabad
4	DR, ITAT Hyderabad Benches
5	Guard File

*By Order*